

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 302 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE COMPANY: Punjab National Bank Vs. M/s Carnation Auto India Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner (s) :	Mr. Sartaj Singh, Advocate		
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	For the Respondent (s) :	Mr. Varsha Banerjee, Advocate Mr. Kunal Godhwani, Advocate		
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ORDER

It is pointed out that certification of the IRP proposed to be appointed in this case is not in conformity with the required format. The IRP is present in Court. He shall take necessary steps to file the proper certification. To come up on 14th September, 2017.

— Sd —
(S. K. Mohapatra)
Member (T)

— Sd —
(Ina Malhotra)
Member (J)